NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 20

IA 1464/2021 in C.P.(IB)2731/MB/2019

CORAM:
SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **22.04.2024**

NAME OF THE PARTIES: **PUNJAB NATIONAL BANK V/s SAB GLOBAL ENTERTAINMENT MEDIA PRIVATE LIMITED**

Section 7 of the Insolvency and Bankruptcy Code, 2016 and Rule 11

ORDER

IA 1464/2021 in C.P.(IB)2731/MB/2019

1) Mr. Agam Maloo, Ld. Counsel for the Liquidator/Applicant and Mr. Daneel, Ld. Counsel for Respondent Nos. 1 & 2 are present.

2) Ld. Counsel for the Applicant seeks some time to proceed further in the matter contending that Affidavit in Replies filed by Respondent Nos. 1 and 2 has been served upon them yesterday; thus, seeks some time to peruse the same.

3) At request, stand over to 01.05.2024, for further consideration and hearing.

Sd/- **Sd/-**

PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**

Vedant Kedare